

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

O.A. No.271 of 2012

Date of Order :24.10.2018.

Between :

G.Mohana Rao, s/o G.Naga Malleshwara Rao,
Aged about 31 yrs, Working as GDS/Branch Postmaster,
Yarlagadda, a/w Challapally, District Krishna.Applicant

And

1. The Union of India, rep., by the
Director General, Posts, Dept. Of Posts-India,
Dak Bhavan, New Delhi.
2. The Chief Postmaster General,
A.P.Circle, Hyderabad.
3. The Postmaster General,
Vijayawada Region, Vijayawada.
4. The Director of Postal Services,
Vijayawada Region, Vijayawada.
5. The Senior Superintendent of Post Offices,
Machilipatnam Division,Machilipatnam,
District Krishna. Respondents

Counsel for the Applicant Mrs.Rachna Kumari
Counsel for the Respondents ... Mrs.K.Rajitha, Sr.CGSC

CORAM:

**THE HON'BLE MR.JUSTICE R.KANTHA RAO, MEMBER (JUDL.)
THE HON'BLE MRS.NAINI JAYASEELAN, MEMBER (ADMN.)**

ORAL ORDER

(As per Hon'ble Mr.Justice R.Kantha Rao, Member (Judl.))

When the matter was taken up for hearing, Mrs.Rachanakumari, learned counsel appearing for the Applicant, submitted that the applicant wants to withdraw the OA with liberty to file a fresh OA, if any. In support of her submission, she has produced a copy of the letter dated 04.10.2018 submitted by the applicant, which is taken on record.

2. The OA is, therefore, dismissed as withdrawn with liberty to file fresh OA, if any. No order as to costs.

Sd/-

**(NAINI JAYASEELAN)
MEMBER (ADMN.)**

Sd/-

**(JUSTICE R. KANTHA RAO)
MEMBER (JUDL.)**

Dated: this the 24th day of October, 2018

Dictated in the Open Court

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